

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3956
ANSWERED ON:05.09.2012
EVALUATION OF PERFORMANCE
Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether any Committee has been constituted by the Government/University Grants Commission in order to formulate new regulations for the evaluation of the performance of university/college teachers and other related matters;
- (b) if so, the details thereof;
- (c) whether the said Committee has submitted its report to the Government;
- (d) if so, the main recommendations of the Committee; and
- (e) the action taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) & (b): Yes, Sir. University Grants Commission (UGC) has constituted a Committee to revisit the UGC (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations, 2010. The Committee was also to revisit the process of selection of teachers through Performance Based Appraisal System (PBAS) along with the Academic Performance Indicator (API) as set out in the aforesaid UGC Regulations, 2010 and suggest changes or alternate methods of evaluation of performance, if any.

(c) & (d): The Committee submitted its recommendations to UGC on 6.07.2012. The main recommendations of the Committee are to do away with the Point Based Scoring System for assessment of academic performance but retain the criteria only for evaluation by a screening cum evaluation committee, replacing requirement of conformity to Ph.D. Regulation 2009 with clearing National Eligibility Test (NET) or Ph.D. from a recognized university, removal of cap/ ceiling on Professorships in undergraduate colleges, enhancing fitment salary of certain teaching posts, change in minimum qualifications to certain posts, enhancement of term of college principal from five to ten years, changes in Career Advancement Scheme for promotion to teaching posts, etc.

(e): The UGC (Minimum Qualification for Appointments of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations 2010 were framed under Section 26(1)(e) and 26(1)(g) of the UGC Act, 1956. As per Section 26(2) of the UGC Act, no prior approval of Government is required and UGC is fully competent to make modifications in the aforesaid Regulations.